

**THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH, BENGALURU
(Through Web-based Video Conferencing platform)**

**ITEM No. 17
I.A.No.105/2021 in
C.P.(IB)No.137/BB/20 19**

IN THE MATTER OF:

M/s. India Renewable Energy Development Ltd. ...Petitioner
v.
M/s. Nobel Inspat & Energies Ltd. ...Respondent

Order Under Section 7 of Insolvency and Bankruptcy Code, 2016

Order delivered on 20.12.2021

CORAM:

**SHRI AJAY KUMAR VATSAVAYI
HON'BLE MEMBER (JUDICIAL)**

**SHRI MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Petitioner : --
For the Respondent : --

ORDER

Due to paucity of time, the case is adjourned to **21.01.2022**.

— sd —

**(MANOJ KUMAR DUBEY)
MEMBER (TECHNICAL)**

— sd —

**(AJAY KUMAR VATSAVAYI)
MEMBER (JUDICIAL)**

Shruthi